Central Administrative Tribunal Madras Bench

CP/310/00121/2018 in OA/310/01402/2015

Dated Thursday the 24th day of January Two Thousand Nineteen

PRESENT

Hon'ble Mr. P.Madhavan, Member(J) &
Hon'ble Mr.T.Jacob, Member(A)

D.Ramalingam, S/o A.Durairaj, No.1/2, Kannappar Street, Ganapathypuram, Chromepet, Chennai 600 044.

.. Applicant/Applicant

By Advocate M/s.R.Malaichamy

Vs.

1. Mr.A.Govindaraj, The Director of Postal Services, Chennai City Region, Chennai 600 002.

2. Tmt. Chitradevi,

Senior Superintendent of Post Offices,

Chennai City North Division,

Chennai 600 008. .. Respondents/Respondents

By Advocte Mr.G.Damodaran

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ORAL ORDER

Pronounced by Hon'ble Mr.P.Madhavan, Member(J)

This CA has been filed by the applicant in OA 1402/2015 against the respondents alleging wilful disobedience of the order passed by this Tribunal in OA 1402/2015 dated 13.7.2018. Notice was issued to the respondents.

- 2. The applicant had filed the OA seeking to set aside the orders of the 2nd and 1st respondents dated 15.6.2015 and 04.9.2015 respectively and to consequently direct the respondents to restore all the service benefits to the applicant including refund of the different of pay and allowances in lieu of imposing the punishment of reduction of pay on the applicant. This Tribunal, by order dated 13.7.2018 remitted back to the appellate authority to reconsider its Annexure A4 order dated 04.9.2015 for imposing a lower penalty commensurate with the gravity of the lapse committed by the applicant and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.
- 3. Today, when the matter is taken up, counsel for the respondents submits that the order of this Tribunal had since been complied with and accordingly the CP be closed. He also produces a copy of the Compliance Report to this effect, which is taken on record. Learned counsel for the applicant also corroborates the same.
- 4. In view of the submission, there is no wilful disobedience and the CA is, therefore, liable to be closed.
- 5. CA is closed. Notices of contempt are discharged.

(T.Jacob) Member(A) (P.Madhavan) Member(J)

24.01.2019

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